IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

Order Sheet

D.A. No.102/89

Date	Office Notes	Orders of Tribunal
21.2.89	Shri Girijavallabhan- coun z el for applican	
	Shri Ramanadhan- counselfor responde	
		drawn my attention to para 6 of the impugned order at Exbt.A.1 which lays down a dateline of 20th February, 1989 for the willingness of the appli-
		cants to the reversion order. This date has been according to the learner
•		counse extended to 23.2.1989. These was the element of urgency and even though this case relates to a Division
		Bench matter, in view of the urgency I direct that status quo as of today
		be maintained till 28th February, 1989 I also direct that this case may be listed before the Division Bench on
		that date for admission and necessary directions. A copy of this order may
		messenger today and another copy delivered to the learned counsel for the
		applicant by hand.
:		21.2.1989
28.2.89	M. Girijavallabhan for	SPM & GSN The learned counsel for the
y	applicant CS Ramanathan for SCGSC	respondents have filed reply to the
•		application and has produced at Annexure

R-1 copy of letter dated 21st February, '89

indicating that the applicants who were

proposed to be reverted being surplus

Dronacharya w.e.f. 1.3.1989 in equivalent

have since been transferred to INS



Date Office Notes Orders of Tribunal

order communicated on 3.3.89.

handed over to the learned counsel for the applicant. That order further lands paras 4 to 6 of the impugned order dated 9.2.89. In view of the above, we find that the applicants have already been given the redress which they were claiming in the Original Application before us. Accordingly, we reject the Original Application as become infructuous.

527 Livy 28.2.89